

Central Administrative Tribunal
Principal Bench

22

R.A. No. 219 of 2001
M.A. NO. 1087 of 2001
in
O.A. No. 331 of 1999

New Delhi, dated this the 23rd May, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

H.N. Verma ... Review Applicant

Versus

Union of India & Others ... Respondents

ORDER (By Circulation)

S.R. Adige, VC (A)

Perused the R.A.

2. The grounds contained therein do not bring it within the scope and ambit of Section 22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C. under which alone any orders/decision of the Tribunal can be reviewed.

3. In the guise of an R.A. and attempt has been made to reargue the entire matter as if it were an appeal, which is not permissible in law.

4. R.A. is rejected.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)
gk

S.R. Adige

(S.R. Adige)
Vice Chairman (A)